

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.525 of 2003

Friday, this the 5th day of September, 2003

Hon'ble Mr. A.K.Bhatnagar, J.M.

Kandhi Lal
Basfer No.69733973 Sweeper,
73 Bn. B.S.F. 15/2
S/o Purna Basfer,
R/o Village and
Post Sarila District- Hamirpur(U.P.).

....Applicant.

(By Advocate : Shri Prem Chandra)

Versus

1. Union of India,
through the Secretary,
Ministry of Defence,
New Delhi.
2. Director General,
Boarder Security Force,
(Pay and Accounts Division)
Pushpa Bhawan, Madangir,
New Delhi.
3. Commandant,
H.O. 73 Battalian,
B.S.F. C/o 56 A.P.O.
4. Commandant,
B.S.F. Training Centre,
Takanpur, Gwalior.

.....Respondents.

(By Advocate : Shri V.K. Pandey)

ORDER (ORAL)

By Hon'ble Mr. A.K.Bhatnagar, J.M. :


This O.A. has been filed under Section 19 of the A.T. Act, 1985 with a prayer to direct the respondent nos. 1 & 2 to decide the representations¹ of the applicant, which is annexed as Annexure 8 & 9 of the O.A.

2. The grievance of the applicant is that he worked in the respondents' establishment from 17.12.69 to 21.6.85 on the post of Sweeper. The case of the applicant is that he has not been given pension as per existing rules of the

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I am of the opinion that department. Without going into the merits of the case, the ends of justice shall better be served if the respondents are directed to decide the pending representation of the applicant dated 9.12.2002, in a time bound manner.

3. The O.A. is finally disposed of at admission stage itself with a direction to the respondent no.2 to decide the pending representation of the applicant dated 9.12.2002 by a reasoned and speaking order, within a period of three months from the date of communication of this order. NO costs.


MEMBER (J)

GIRISH/-